

will be made.

Sd/-
Rajesh Chillale
IBBI/PA-001/IP-P00699/2017-2018/11226
LIQUIDATOR, Ind-Barath Power Gencom Limited
email id: rajesh.c.lrp@gmail.com

Place: Hyderabad
Date: 20.01.2022

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
HCL TECHNOLOGIES LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	HCL TECHNOLOGIES LIMITED
2. Date of incorporation of Corporate Debtor	12/11/1991
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana (ROC-DELHI)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L74140DL1991PLC046369
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 806, Siddharth, 96, Nehru Place, New Delhi-110019 Corporate Office: Plot No. 3A, 3B, 2C, ITATES Special Economic Zone, Sector-126 Noida-201304 UP
6. Insolvency commencement date in respect of Corporate Debtor	17.01.2022 (Order Copy received to IRP on 18.01.2022)
7. Estimated date of closure of insolvency resolution process	16.07.2022 (180 days from 17.01.2022)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	RAJ KUMAR GUPTA Reg. No.: IBBI/PA-002/IP-N00064/2016-2017/10142
9. Address & email of the interim resolution professional, as registered with the board	RAJ KUMAR GUPTA , S-203, 2nd Floor, Plot No. 1, Ajnara Tower-1, LSC, Savita Vihar, Nr. Yojna Vihar, New Delhi-110092. Email: rkgsociety@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	RAJ KUMAR GUPTA , S-203, 2nd Floor, Plot No. 1, Ajnara Tower-1, LSC, Savita Vihar, Nr. Yojna Vihar, New Delhi-110092. Email: ip.hcltechnologies@gmail.com
11. Last date for submission of claims	01.02.2022 (from date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	NA
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	Relevant Forms at: https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the HCL Technologies Limited on 17.01.2022 (Order Copy received to IRP on 18.01.2022)

The creditors of HCL Technologies Limited, are hereby called upon to submit their claims with proof on or before 01.02.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not applicable) in Form CA.

*Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.01.2022
Place: New Delhi

RAJ KUMAR GUPTA
Interim Resolution Professional of HCL TECHNOLOGIES LIMITED
Reg. No.: IBBI/PA-002/IP-N00064/2016-2017/10142



Rule-8(1) PO

Whereas, The Securitization and exercise of power Rules, 2002 issued by the borrower(s) Guarantor receipt of the said The borrower(s) property, under property description read with rule 8 or The parties concerned and any dealing aggregate amount The borrower's time available, t

Name of the Borrower
Guarantor
(Owner of Property)
1. **BO: MALE**

Borrowers: M
Traders: T
Proprietor: I
Ishtiaq S/
Mushtaq Gu
Nashir Ali S/o

2. **BO: W**

Borrowers: Lucky Kharba
Ashok Kumar deceased the heirs:- Mr. A: S/o Mr. Tara Micky Khar Ashok Kumar Shenam Khar Ashok Kumar Micky Kharba

3. **BO: F**

Borrowers: Singh S/o M Singh and Ms W/o Mr. Mand at Moga Mehla under: North: Smt. Sunita R: sale deed vasi

DATE: 19.01.2022



POSSESSION NOTICE

Assets Recovery Branch
Baroda

THE UNIVERSITY OF CHICAGO